

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-4317/2015

New Delhi this the 30th day of May, 2017

Hon'ble Mr. Shekhar Agarwal, Member (A)

Dr. (Mrs.) Poonam Nagpal,
Principal (19870302),
SKV Padam Nagar (1208018),
W/o Sh. Suresh Nagpal,
R/o A-38, Ashok Vihar Phase III,
Near Lakshmi Bai College,
Delhi-110052.

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Applicant

(through Sh. Saqib)

Versus

1. The Chief Secretary,
GNCTD,
IP Estate Secretariat,
New Delhi.

2. The Director of Education,
Govt. of NCT of Delhi,
Directorate of Education,
Old Secretariat,
Delhi 110054.

3. Mrs. Madhu Singh,
Deputy Director of Education (North District),
Directorate of Education,
Lucknow Road,
Delhi 110054.

4. Mrs. Surekha Chawla,
Formerly DDO & Vice Principal
SKV Padam Nagar (1208018)
Delhi 110007
Presently Vice Principal
GGSSS Bela Road (Daryaganj),
Delhi – 110002.

5. Mrs. Della Winston (Ex. VKS incharge),
SKV Padam Nagar (1208018),
Delhi 110007.

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Respondents

(through Ms. Harvinder Oberoi with Sh. G. D. Chawla)

ORDER (ORAL)

Heard the parties.

2. Learned counsel for the respondents Sh. G.D. Chawla submitted that with the passing of the order dated 12.05.2017 in MA No. 780/2017, this OA has become infructuous. Learned counsel for the applicant Sh. Saqib, however, submitted that the applicant was pressing for implementation of circular dated 13.01.2017 in her case, the operative part of which reads as follows:

"..Further, all RDEs and DDEs are hereby informed that the staff irrespective of their category, posted in diverted capacity in the District and RD offices shall be reverted back to their respective place of posting from where they are drawing salary w.e.f 31.03.2017 (A/N) and a certificate to this effect must be furnished on 01.04.17 without fail, to the Special DE (Admn.) that all such staffs/teaching staffs are relieved physically and sent back to their schools.

This issues with the approval of the Competent Authority."

2.1. Sh. Chawla submitted that respondents have no objection to examine the case of the applicant in the light of the aforementioned circular.

3. In view of the submissions made by both sides, I direct the respondents to examine the case of the applicant in the light of the aforesaid circular. In case she is found to be covered by the same, then she may be extended the benefit of this circular. The above directions may be carried out within a period of six weeks from the date of receipt of a certified copy of this order. OA is accordingly disposed of. No costs.

(Shekhar Agarwal)
Member (A)

/ns/